

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.3601/2017

This the 12th day of October, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Shrivastava, Member(A)**

Birendra Kumar Sinha (Group A),
S/o Late Sh. Rajendra Prasad,
Aged about 57 years,
Assistant PF Commissioner,
Office of Regional Provident Fund,
Commissioner, Delhi (E),
R/o Flat No. 2601, Park Royal Residency,
Appts. Sector-22, Dwaraka.
Delhi-110078. Applicant

(By Advocate: Shri S.K. Khanna)

Versus

1. The Central Provident Fund Commissioner,
(Under Ministry of Labour),
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi-110066.
2. The Additional Central Provident
Fund Commissioner, 28, Community
Centre, Wazirpur Industrial Area,
Delhi-110052. Respondents

Order (Oral)

Justice Permod Kohli:

The applicant is working as Assistant Provident Fund Commissioner. The short grievance of the applicant is that

the first financial upgradation under the ACP Scheme was granted to him w.e.f. 10.09.2007 vide order dated 10.08.2009 and he became entitled to the second financial upgradation w.e.f. 10.09.2015 which has not been granted to him. The applicant earned promotion on ad hoc basis on 03.11.2010 and on regular basis on 12.04.2017. The applicant made various representations (Annexure A-5), the last being dated 18.05.2017. The respondents have not responded to the same. Shri S.K. Khanna, learned counsel for the applicant, submits that the applicant would be satisfied if a direction is issued to the respondents to take decision on the aforesaid representation of the applicant.

2. In view of the above, this OA is disposed of at the admission stage without commenting on the merits of the controversy with a direction to respondent No.1 to take decision on the representations of the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

(K N Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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